

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

116. I.A. 139/2024

I.A. 5402/2023

IN

C.P.(IB)-3844(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **19.04.2024**

NAME OF THE PARTIES: State Bank of India

V/s.

Bilpower Limited.

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

Adv. Bhupendra Dave for Applicant/Liquidator, Adv Narpat Singh i/b
Indialaw LLP for Applicant in I.A. 139/2024 are present through VC.

I.A. 139/2024

1. The above Application has been filed by Liquidator to take on record the Reconstitution of SCC dated 23.11.2023 and also list of SCC. Ld. Counsel for the Liquidator submits that there was an error in the earlier list of stakeholders and National Stock Exchange was wrongly mentioned in place of Bombay Stock Exchange. That error has been rectified by filing the present application.
2. Heard the counsel and accordingly, the report is taken on record. As no further orders are required, I.A. **allowed** and stands **disposed of**.

I.A. 5402/2023

1. The above application has been filed by erstwhile liquidator seeking exclusion from 12.10.2022 till 07.02.2023 i.e. 117 days.
2. Ld. Counsel for the liquidator undertook to place on record the latest IBBI circular withdrawing clause no.5 of the earlier circular dated

28.09.2023. Let the same be done within two weeks. List on
13.06.2024.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)